

passengers desirous of going to Madras from Bhubaneswar have to go to Hyderabad to catch the flight to Madras on the next day, after having night halt at Hyderabad. Similarly there is constant demand to divert flights IC-485 and 486 from Delhi to Calcutta via Varanasi and vice versa through Bhubaneswar due to its tourist importance. This proposal was accepted by Civil Aviation Ministry as well as the Director General of Tourism. The Managing Director of Indian Airlines had also accepted this proposal in a meeting held on 29.6.1987 but even after a lapse of one year, it has not materialised yet. Besides, the then Hon'ble Minister announced on the floor of the House to introduce a Air Bus or Boeing service from Delhi to Andaman via Bhubaneswar, which is still to be implemented.

I would therefore request the Hon'ble Minister, Civil Aviation to (a) operate IC-485 and 486 from Delhi to Calcutta via Varanasi and Bhubaneswar (b) to operate the Air Bus or Boeing service from Delhi to Andamans via Bhubaneswar putting priority in considering the long pending demands of the users as well as the large numbers of tourist spots in the state of Orissa.

[*Translation*]

- (iv) Demand for declaring Mirzapur district of U.P. a hilly district and constructing roads connecting villages with main roads

SHRI UMAKANT MISHRA (Mirzapur): Mirzapur district is a big hilly area. All the small and big villages are situated in the hilly areas. Due to lack of roads, the villagers, Adivasis, Harijans and Girijans of this district have been deprived of the benefits of development. The Planning Commission has decided to link the villages having a population of 1000 to 1500 in plains and the villages having a population of 500 to 1000 in hilly areas with Pucca roads. Mirzapur district of Uttar Pradesh has not been recognised as a hilly area due to which it has been deprived of the development of roads. I would like to urge the Planning Department and Planning Commission of the Government of India to declare Mirzapur district of Uttar Pradesh as a hilly area as far as

the construction of roads is concerned, so that the backward Adivasis, Harijans, Girijans and villagers can enjoy the benefits of development.

[*English*]

- (v) Demand for eradicating malaria from Orissa and the rest of the country.

SHRI ANADI CHARAN DAS (Jaipur): The incidence of Malaria is on the increase in Orissa. Mosquitoes carry this disease and without the extinction of mosquitoes this disease cannot be eradicated. It is regrettable that the mosquitoes are increasing day by day. In the past, DDT was being sprayed to kill mosquitoes and it showed good result. It was announced by the Government that Malaria has been eradicated. But, it is surprising that a few years after the announcement was made mosquito population has again increased, with the result that Malaria is now spreading at a menacing rate. Unless immediate steps are taken to kill mosquitoes, Malaria cannot be eradicated. Therefore, viable scientific research should be undertaken to kill mosquitoes and thereby eradicate Malaria. I demand that Malaria should be eradicated not only from Orissa but from the entire country through some new Centrally sponsored schemes.

- (vi) Demand for restoring the quota of rice, wheat, palm oil, etc. to Karnataka

SHRI V.S. KRISHNA IYER (Bengalore South): For the past three months, the Union Government has cut the rice, wheat and palm oil quota to Karnataka for distribution through informal rationing. As against the normal allocation of 60,000 tonnes of rice, the State received only 55,000 tonnes and this was further reduced to 45,000 tonnes for June and July. Similarly, the allocation of wheat was reduced from 25,000 tonnes a month to 15,000 tonnes. The card holders have been put to great hardship due to cut in the quota of rice, palm oil, wheat and other essential articles supplied through ration shops. In Bangalore city, there are 11,44,079 card-holders, most of them are poor and middle class, and are being put to untold hardship as they are not in a position to buy in the open market.

Now that the Government has imported rice and other essential commodities from Thailand and other countries and the position improved, I request the Government to immediately restore the quota of rice, wheat, palm oil to Karnataka so that the card holders get their usual quota.

[*Translation*]

- (vii) Demand for examining the Technical feasibility of schemes submitted by Bihar Housing Board before loans are advanced to it by HUDCO

SHRI RAMASHRAY PRASAD SINGH (Jahanabad): Mr. Speaker, Sir, I would like to bring to your notice under Rule 377 that India is a vast country having a population of 76 crores where 30% people are without their own houses. About 50 thousand people in various cities of Bihar have been waiting for the allotment of plots/houses after having registered their names with the Bihar State Housing Board and after making payment of advance money. But the Government has failed to do any thing in this regard. The Bihar State Housing Board constructs houses and develops plots with the help of loans given by HUDCO under the Works and Housing Department of the Government of India. This Board undertakes the responsibility of implementing schemes costing crores of rupees, but the technical staff available with them for this purpose is quite inadequate. As a result, the scheme launched in 1978 has not yet been completed. Construction work of thousands of houses which had been undertaken is still incomplete and the allotment work has not yet been started. The Housing Board undertook a scheme costing Rs. 65 crores in 1987-88 and 1988-89 to carry out this responsibility. The Board in its 118th meeting held on 27.2.88 proposed the setting up of one zone, two electrical Divisions and one civil division. This proposal was first approved by the Technical Cell and special committee consisting of Development Commissioners and MLA's after thorough investigation. In pursuance of the provisions of the Act, the Board sent this proposal for approval of the Central Government, the approval is still awaited. Thus the Government is creating hurdles for the Housing Board in achieving its

targets. As a result of this, schemes worth crores of rupees started on loans from HUDCO are likely to be in doldrums. Therefore I would urge HUDCO to go into the strength of the Technical cadre before advancing loans. If there is need to strengthen the Technical Cadre for getting the scheme implemented, that should be done first.

- (viii) Demand for steps for a permanent solution of Flood Problem in North Bihar

[*English*]

DR. G.S. RAJHANS (Jhanjharpur): Mr. Speaker, Sir, it is understood that the Bihar Government has urged the Government of India to treat the annual occurrence of floods in the State as a 'national problem' and to bear the responsibility for finding its solution.

12.22 hrs.

[MR. DEPUTY-SPEAKER *in the Chair.*]

In this connection, the State Government has moved the Centre for a loan of Rs. 100 crores for strengthening and raising of embankments and undertaking anti-erosion measures.

It is requested that the Government of India should grant this loan to Bihar at an early date so that work may be undertaken soon after the rains are over.

But the only permanent solution to the problem is 'high multi-purpose dams' in Nepal from where the flood causing rivers flow into North Bihar.

The Government of India should take up this matter with the Government of Nepal on an urgent basis. Since the expenditure on this project would be colossal, the Governments of India and Nepal should seek the cooperation of international agencies in finding resources.

At the same time, the Government of India should take up the issue construction of a barrage on Kosi at Dagmara with the help of the Government of Nepal at an early date.